

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 163 OF 2012**

Tuesday, this the 30<sup>th</sup> day of October, 2012

**CORAM:**

**HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER**  
**HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

H.R.Kamala  
Programme Executive  
Doordarshan Kendra, Trivandrum  
Residing at D-10-II, Doordarshan Kendra Staff Quarters  
Kodappanakunnu  
Trivandrum - 695 043

(By Advocate Mr. TCG Swamy )

## versus

1. The Director General Doordarshan  
Prasar Bharati (Broadcasting Corporation of India)  
Doordarshan Bhavan, Mandi House  
Copernicus Marg  
New Delhi – 110 001
2. The Pay and Accounts Officer (IRLA)  
Ministry of Information & Broadcasting  
AGCR Building, IP Estate  
New Delhi – 110 002

(By Advocate Mr.N.N.Sugunapalan, Senior with Mr.S.Sujin )

The application having been heard on 30.10.2012, the Tribunal on the same day delivered the following:

## ORDER

## **HON'BLE MR.JUSTICE P.R.RAMAN, JUDICIAL MEMBER**

The applicant was kept under suspension as some judicial proceedings were pending against her in connection with some corruption charges before the Additional City Civil and Sessions Judge and Special Judge, Bangalore as C.C.No.114/1993. Subsequently, the case ended in acquittal. The applicant was reinstated in service as evident from Annexure A-1 dated 24.01.2008 and she was posted at DDK, Trivandrum with

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immediate effect. However, arrears of pay and other benefits was not fully paid, she filed a Lawyer notice, Annexure A-6 claiming the balance amount. The same is not replied to. In case an application is moved before the Director General, Doordarshan, Prasar Bharati, within three weeks from today, the 1<sup>st</sup> respondent will consider and dispose of the same in accordance with law and communicate the order to the applicant. This shall be done at the earliest, at any rate, within two months from the date of receipt of the representation.

2. OA is disposed of as above. No costs.

Dated, the 30<sup>th</sup> October, 2012.



**K GEORGE JOSEPH**  
**ADMINISTRATIVE MEMBER**



**JUSTICE P.R.RAMAN**  
**JUDICIAL MEMBER**

VS

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**C.P(C) 67/13 IN ORIGINAL APPLICATION NO. 163 OF 2012**

**WEDNESDAY, THIS THE 28<sup>th</sup> DAY OF AUGUST, 2013**

**C O R A M :**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

H.R Kamala  
D/o.H.R.V.Rangachar  
Programme Executive (Retired)  
Thiruvananthapuram, Residing at:  
D-10-II, Doordarshan Staff Quarters  
Kudappanakunnu P.O,  
Thiruvananthapuram -695 043 ... Petitioner.

(By Advocate Mr.T.C.Govindaswamy)

**v e r s u s**

Tripurari Sharan  
Director General  
Doordarshan Prasar Bharathi  
(Broadcasting Corporation of India)  
Doordarshan Bhavan, Mandi House  
Copernicus Marg, New Delhi – 110 001 ... Respondent

(By Advocate Mr.N.N.Sugunapalan,Sr with Mr.S Sujin)

The Original Application having been heard on 28.08.2013, this Tribunal on the same day delivered the following :

**O R D E R**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

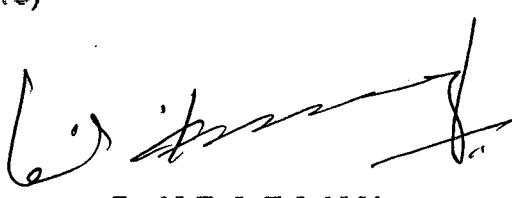
Counsel for the respondents has produced a copy of the letter dated 26.08.2013 issued by the Pay and Accounts Office (IRLA), Ministry of Information and Broadcasting, New Delhi addressed to the Additional Director General, Prasar Bharti, Doordarshan Kendra, Thiruvananthapuram stating that an amount of Rs.4,97,864/- on account of MACP arrears due w.e.f 01.09.2008 and difference of CCA, HRA & TA from March 1992 to Feb 2008 has been

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released to the applicant. The amount after deducting corresponding income tax has been released by cheque No.355632 dated 26.08.2013 to be credited to the account maintained by the applicant. Recording the same, this CP(C) is closed. Though the amount due to the applicant has been paid, it is stated that no communication has been sent to the applicant in response to the representation. The department may inform the position to the applicant. Needless to mention that if any grievance still persists, the applicant may proceed further in accordance with law.

(Dated, the 28<sup>th</sup> day of August, 2013)

  
**K.GEORGE JOSEPH**  
**ADMINISTRATIVE MEMBER**

  
**Dr.K.B.S.RAJAN**  
**JUDICIAL MEMBER**

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